

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 186/93.

Date of Order: 4-3-93.

Between:

1. Ch.L.Narsimha Rao.  
2. K.Subramaneshwara Rao  
3. K.Sesha Sai.

Applicants.

and

1. The Railway Board, rep. by its Executive Director, Govt. of India, Ministry of Railways, New Delhi.
2. Senior Personnel Officer, S.C.Rlys, Vijayawada.
3. The Divisional Railway Manager, Vijayawada Division, S.C.Rlys, Vijayawada.

.. Respondents.

For the Applicants: Mr.K.G.K.Prasad, Advocate

For the Respondents: Mr. -- SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : MICE CHA IRMAN  
AND

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER (ADMN)

The Tribunal made the following Order:-

Post the case alongwith O.A.130/93.

Any promotion that is going to be effected will be subject to the outcome of this O.A.

  
Deputy Registrar (J)

To

1. The Executive Director, Railway Board, Govt. of India, Ministry of Railways, New Delhi.
2. The Senior Personnel Officer, S.C.Rlys, Vijayawada.
3. The Divisional Railway Manager, Vijayawada Division, S.C.Rlys, Vijayawada.
4. One copy to Mr.K.G.K.Prasad, Advocate, 6-3-600/A/5, Errummanzil Colony, Hyd-482.
5. One copy to SC for Rlys, C.A.T. Hyd.
6. One spare copy.

pvm

  
P. G. K. Rao  
C. A. T. Hyd.

*Office*  
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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY  
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 6 - 3 - 1993

ORDER/JUDGMENT:

R.P./C.P/M.A. N.

in

C.A. N. 186/93

T.A. No.

(W.P. No. )

Admitted and Interim directions  
issued.

Allowed

Post along with OA 130/93

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

